

High Court of Karnataka  
Bengaluru  
Dated May 22, 2020

**NOTICE**

In continuation of the Notices dated 11<sup>th</sup> May 2020 and 15<sup>th</sup> May 2020, regarding physical filing of new cases, the High Court has decided to continue the physical filing of new cases in its Principal Bench at Bengaluru on **27<sup>th</sup>, 28<sup>th</sup> and 29<sup>th</sup> of May 2020** from **11.00 a.m.** onwards.

Apart from physical filing of new cases, filing of caveat petitions, statement of objections, vakalathnama and interim applications in pending matters is also permitted during these three days.

The Advocates/parties-in-person/Advocates' clerks who wish to file the matters on the aforesaid dates will have to apply for seeking appointment of the date and time for physical filing of the matters by specifying the matters to be filed by them. The applications shall be made on e-mail id: **[hck-filing@hck.gov.in](mailto:hck-filing@hck.gov.in)** The Advocates/parties-in-person/Advocates' clerks will be communicated the date, time and counter number by sending a reply for filing of the matters on the same e-mail id from which requests are received.

The entry will be given to High Court precincts only from gate No.5, provided the Advocates/parties-in-person/Advocates' clerks

show a printed copy of e-mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.

The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry.

The Advocates/parties-in-person/Advocates' clerks are requested to reach the High Court precincts ten minutes before the scheduled time of appointment.

For approaching the filing counters, Advocates/parties-in-person/Advocates' clerks will have to stand in queue in the pendal specially erected near Northern Wing of Athara Kacheri, opposite Vidhana Soudha. Social distancing shall be maintained while standing in the queue. Needless to add that no person will be allowed to enter in the High Court precincts without wearing a mask.

Counter Nos. 9 and 10 are created in the same venue for serving the advance copy to the office of the Advocate General and State Public Prosecutor. Oath Commissioners are available in the parking lot in between Food Court and Old KGID Building.

On the presentation form in duplicate Advocates/parties-in-person/ Advocates' clerks shall mention his/her correct e-mail address and cell phone number. On accepting the filing, acknowledgement will be issued on the office copy of presentation form filed in duplicate.

FR number and further steps to be taken for rectification of objection etc shall be communicated at the e-mail address/cell phone number mentioned on the presentation form and will also be webhosted in the official website of the High Court. At a time Advocates/parties-in-person/Advocates' clerks can file 5 matters.

If any urgency for hearing is involved in the matters which may be filed on these three days, memo will have to be moved for fixing the date by following the procedure set out in notification dated 30<sup>th</sup> April 2020 which is already published in the official website of the High Court. The present facility of e-filing, as notified in the notification dated 30<sup>th</sup> April 2020, shall continue until further orders.

The Advocates/parties-in-person/Advocates' clerks who are allowed entry in the precincts of the High Court shall strictly follow the norms of safety such as maintaining **social distancing, wearing masks** etc. After filing is completed, Advocates/parties-in-person/Advocates' clerks are requested immediately leave the Court precincts and they will not be allowed to enter the Court building. It is made clear that no Advocates/parties-in-person/Advocates' clerks shall be allowed entry for the purpose of physical filing of the matters without showing a print out or a soft copy of appointment for filing.

The aforesaid arrangement is made on the trial basis and the same is liable to be cancelled in the event it is found that the

Advocates/parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/parties-in-person/Advocates' clerks are requested to co-operate with the High Court administration.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL